

Delhi Gazette dated the 27th July, 1982 under sub-section (2) of section 148 of the Delhi Police Act, 1978.

[Placed in Library See No. LT-4451/82].

श्री जगपाल सिंह : आप क्यों नहीं अलाऊ कर रहे हैं

(व्यवधान)

अध्यक्ष महोदय : मैं नहीं अलाऊ कर रहा हूँ।

Not allowed

(Interruption)\*\*

#### NOTIFICATIONS UNDER EMPLOYEES PROVIDENT FUNDS AND MISCELLANEOUS PROVISIONS ACT, 1952

The Deputy Minister in the Ministry of Labour (Shri Dharmavir) : I beg to lay on the Table

a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees Provident Funds and Miscellaneous Provisions Act, 1952 :—

(1) The Employees' Family Pension (Second Amendment) Scheme, 1982 published in Notification No. G.S.R. 477 in Gazette of India dated the 22nd May, 1982.

(2) The Employees' Family Pension (Third Amendment) Scheme, 1982 published in Notification No. G.S.R. 530 in Gazette of India dated the 5th June, 1982.

[Placed in Library See No. LT-4452/82]

Smugglers and Foreign Exchange Manipulators (Appellate Tribunal for Forfeited Property) Amendment Rules, 1982 and Statement for delay and Notifications under Income Tax Act, 1961.

The Deputy Minister in the Ministry of Finance (Shri Janardhana Poolary) : I beg to lay on the Table.

(1) A copy of the Smugglers and Foreign Exchange Manipulators (Appellate

Tribunal for Forfeited Property) Amendment Rules, 1982 (Hindi and English versions) published in Notification No. S.O. 482 (B) in Gazette of India dated the 7th July, 1982 under sub-section (3) of section 26 of the Smugglers and Foreign Exchange Manipulators (Forefeiture of Property)

(2) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (1) above.

[Placed in library. See No. LT-4453/82]

(3) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961—

(i) S.O. 2611 published in Gazette of India dated the 24th July, 1982 regarding exemption to "Drought Prone Areas Programme Agency, Ahmedabad," under section 10 (23C) of the Income tax Act, 1961 for the period covered by the assessment years 1975-76 to 1982-83.

(ii) S.O. 2612 published in Gazette of India dated the 24th July, 1982 regarding exemption to 'Sabar mati Ashram Preservation and Memorial Trust' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.

(iii) S.O. 2614 published in Gazette of India dated the 24th July, 1982 regarding exemption to 'Children's Little Theatre' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1981-82 to 1983-1984.

(iv) S.O. 2615 published in Gazette of India dated the 24th July, 1982

\* \*Not allowed.